

I/6

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH**

**ORIGINAL APPLICATION NO. 35/2004**

**Date of Decision: 11.08.2005**

**CORAM**

**HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER.  
HON'BLE MR. G.R. PATWARDHAN, ADM. MEMBER.**

Amarddin S/o Shri Naseerddin Ji, aged 61 years, resident of-  
Ratan Sagar Well, Bikaner (Raj.) retired as a P.W.S., Lalgarh,  
North-West Railway, District-Bikaner (Raj.)

Applicant.

(Mr.Y.K. Sharma, Counsel for the applicant)

**VERSUS**

Union of India through

1. General Manager, North West Railway, Jaipur (Raj.)
2. General Manager (P), North-West Railway, Jaipur (Raj.).
3. Divisional Personnel Officer, North-West Railway, Bikaner (Raj.)

.....Respondents.

(Mr. N.K. Khandelwal, Counsel for the respondents.)

**O R D E R**

**By Mr. J.K. Kaushik, Judicial Member**

At the very outset, the learned counsel for the applicant submits that there is a contradiction in the prayer clause of this case which has not been correctly worded and this has inadvertently happened. He submits that the applicant may be permitted to withdraw this Original Application with permission to file a fresh Original Application in the same matter.

2. The learned counsel for the respondents does not have any serious objection to the same.



3. In the premises, the O.A is hereby dismissed as having been withdrawn. The applicant shall be at liberty to file a fresh Original Application in in the same matter in case he is so felt advised. No costs.



  
(G.R. Patwardhan)  
Administrative Member

  
(J.K. Kaushik)  
Judicial Member

lg

~~Supervisor  
Name~~

Chs  
7/7  
22/10

Part II and III destroyed  
in my presence on 17/01/14  
under the supervision of  
section officer (1) as per  
order dated 18/12/2013

~~Section officer (Record)~~